

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 120
(IB)-123(PB)/2020

IN THE MATTER OF:

Shalimar Paints Ltd.

.... Applicant/petitioner

Vs.

The Indure Pvt. Ltd. & anr

.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 04.12.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR

HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI


HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : -

ORDER

On the statement made by proxy counsel that there is bereavement in the family of the arguing counsel, at his request, list the matter for hearing on **06.01.2021**.



(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT



(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)